

**Bill No. 112 of 2019**

THE CONSTITUTION (AMENDMENT) BILL, 2019

By

SHRI P. P. CHAUDHARY, M.P.

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*further to amend the Constitution of India.*

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Amendment) Act, 2019.
2. After article 21A of the Constitution, the following article shall be inserted, namely:—

**“21B. The State shall provide adequate quantity of safe drinking water and sanitation facilities to all citizens.”.**

Short title.

Insertion of new article 21B.

Right to safe drinking water and sanitation facilities.

## STATEMENT OF OBJECTS AND REASONS

Drinking water and Sanitation are basic necessities for sustaining life. Right to life and other guarantees for the well-being of citizens enshrined in the Constitution are meaningless unless a person has access to safe drinking water and sanitation. In 2010, the UN General Assembly recognized the human rights to safe drinking water and sanitation and the Human Rights Council reaffirmed this recognition. The water and sanitation should be treated as two distinct human rights, both included within human right to an adequate standard of living and with equal status. It is, therefore, necessary that human right to safe and adequate drinking water and sanitation is made available to all citizens by the State. The right to safe drinking water and sanitation should be included in part III of the Constitution as a fundamental right of the citizens.

The Bill seeks to amend the Constitution with a view to make it a duty of the State to provide adequate quantity of safe drinking water and sanitation facilities to all citizens.

Hence this Bill.

NEW DELHI;  
*June 6, 2019.*

P. P. CHAUDHARY

## FINANCIAL MEMORANDUM

Clause 2 of the Bill seeks to insert a new article 21B to the Constitution, with a view to provide safe drinking water and facility for sanitation to the Citizen of India. The Bill, therefore, if enacted, will involve expenditure from the Consolidated Fund of India. It is estimated that a recurring expenditure of Rupees five hundred crore will be involved from the Consolidated Fund of India.

A non-recurring expenditure of Rupees five hundred crore is also likely to be involved.

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*(Shri P. P. Chaudhary, M.P.)*